

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)No(s).157/2020

(Arising out of impugned final judgment and order dated 05-12-2019 in A482 No. 44807/2019 passed by the High Court Of Judicature At Allahabad)

NIKHAT YASMIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With applications for exemption from filing c/c of the impugned judgment and exemption from filing O.T)

WITH

SLP(Cr1) No. 168/2020 (II)

(With application for exemption from filing O.T.)

Date : 17-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Deeksha Gaur, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Shivangi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meanwhile, there shall be stay of further proceedings in Case No.586 of 2018 titled as Monika Dubey @ Sarah Vs. Mohd. Nadeem & Ors. Under Section 498A, 504 and 506 Cr.PC and Section 3/4 of Dowry Prohibition Act, P.S.Dhoomanganj, Allahabad pending before the Court of Ld. Addl. Chief Judicial Magistrate, Court No.8. Allahabad.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master